

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

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## FIFTEENTH REPORT

(Presented on 2.12.2015 )

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifteenth Report.

2. The Committee met on 30 November, 2015 for

- I. Examination of five Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

### **Examination of the Constitution (Amendment) Bills**

3. The Committee examined the following five Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2015 (Substitution of new article for article 331) by Shrimati Poonam Mahajan, M.P.

The Bill seeks to amend the Constitution with a view to provide that the President may, if he is of the opinion that the Overseas Indian community is not adequately represented in the House of the People, nominate not more than eight members of that community, having special knowledge or practical experience in respect of such matters as business, literature, science, art, sports and social service from South Asia, South East Asia and Asia Pacific region, Middle East, Central Asia, Africa, Europe, North America and South America, to the House of the People.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2015 (Insertion of new article 300B) by Shri Gopal Chinayya Shetty, M.P.

The Bill seeks to amend the Constitution with a view to provide that the Parliament or the Legislature of a State shall not make any law which deprives any citizen to acquire, hold and dispose of property in any part of the territory of India.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2015 (Amendment of articles 15 and 16) by Shri E.T. Mohammed Basheer, M.P.

The Bill seeks to amend articles 15 and 16 of the Constitution with a view to provide reservation in favour of persons belonging to the socially and educationally backward minorities in admission to higher educational institutions including private educational institutions and in appointments or posts under the State in proportion of their population, respectively.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2015 (Amendment of article 51A) by Shrimati Jayshreeben K. Patel, M.P.

The Bill seeks to amend article 51A of the Constitution with a view to make it a fundamental duty of every citizen to respect and propagate the use of Hindi, the Official language of the Union.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2015 (Insertion of new articles 16A and 29A) by Shrimati Jayshreeben K. Patel, M.P.

The Bill seeks to amend the Constitution with a view to enable the State to make provision for reservation in favour of women in posts or services under the State and also in admission in educational institutions under the State Subject to the Constitution that such reservation shall not exceed thirty-three per cent.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### **Classification and allocation of time to Bills**

4. The Committee considered classification and allocation of time in respect of forty-five Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that thirty-nine Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining six Bills shown in Appendix II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

### **Recommendations**

6. The Committee recommend that -

- (i) Shrimati Poonam Mahajan, Sarvashri Gopal Chinnaya Shetty, E.T. Mohammed Basheer and Shrimati Jayshreeben K. Patel, M.P.s be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) to (5) of paragraph 3 above; and
- (ii) the classification and allocation of time to forty-five Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

30 November, 2015

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9 Agrahayana, 1937 (Saka)

DR. M. THAMBI DURAI

*Chairperson,  
Committee on Private Members'  
Bills and Resolutions.*

## APPENDIX-I

(See para 5 of the Report)  
(List of Bills placed in category `A` and allocation of time)

Sl. No.	Title of the Bill and member-in-charge recommended	Bill No.	Category recommended	Time
1	2	3	4	5
1.	The Bhagwan Buddha Central Homeopathy University Bill, 2015 by Shri Pankaj Chaudhary, M.P.	118 of 2015	A	2 hours
2.	The Eradication of Unemployment Amongst the Youth Belonging to the Scheduled Castes and the Scheduled Tribes Bill, 2015 by Dr. Kirit Premjibhai Solanki, M.P.	97 of 2015	A	2 hours
3.	The Education Bill, 2015 by Shri Shivaji Adhalrao Patil, M.P.	133 of 2015	A	2 hours
4.	The Constitution (Amendment) Bill, 2015 ( <u>Insertion of new article 15A</u> ) by Shri Shivaji Adhalrao Patil, M.P.	124 of 2015	A	2 hours
5.	The Railways (Amendment) Bill, 2015 ( <u>Insertion of new Chapter XIII A</u> ) by Shri Shivaji Adhalrao Patil, M.P.	139 of 2015	A	2 hours
6.	The Special Financial Assistance to the State of Andhra Pradesh Bill, 2015 by Dr. P. Ravindra Babu, M.P.	184 of 2015	A	2 hours
7.	The Religious Institutions (Prevention of Misuse) Amendment Bill, 2015 ( <u>Amendment of section 2, etc.</u> ) by Shri Dushyant Chautala, M.P.	157 of 2015	A	2 hours
8.	The Contempt of Courts (Amendment) Bill, 2015 ( <u>Amendment of sections 2 and 13</u> ) by Shri Jagdambika Pal, M.P.	158 of 2015	A	2 hours

1	2	3	4	5
9.	The Gutka and Pan Masala (Prohibition) Bill, 2015 by Shri Gopal Chinayya Shetty, M.P.	162 of 2015	A	2 hours
10.	The Constitution (Amendment) Bill, 2015 ( <u>Insertion of new article 16A</u> ) by Shri Gopal Chinayya Shetty, M.P.	163 of 2015	A	2 hours
11.	The Unauthorised Colonies, Slums and Jhuggi-Jhopri Clusters (Basic Amenities and Other Provisions) Bill, 2015 by Shri Gopal Chinayya Shetty, M.P.	164 of 2015	A	2 hours
12.	The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Amendment Bill, 2015 ( <u>Insertion of new section 43A</u> ) by Shri Gopal Chinayya Shetty, M.P.	165 of 2015	A	2 hours
13.	The Constitution (Amendment) Bill, 2015 ( <u>Amendment of the Preamble, etc.</u> ) by Shri Bhartruhari Mahtab, M.P.	166 of 2015	A	2 hours
14.	The Constitution (Amendment) Bill, 2015 ( <u>Amendment of the Eighth Schedule</u> ) by Shri Nishikant Dubey, M.P.	168 of 2015	A	2 hours
15.	The Code of Criminal Procedure (Amendment) Bill, 2015 ( <u>Amendment of section 80</u> ) by Shri Nishikant Dubey, M.P.	174 of 2015	A	2 hours

1	2	3	4	5
16.	The Farmers and Agricultural Workers Social Security Bill, 2015 by Shri Nishikant Dubey, M.P.	181 of 2015	A	2 hours
17.	The Constitution (Amendment) Bill, 2015 ( <u>Amendment of article 72</u> ) by Dr. Kirit Premjibhai Solanki, M.P.	175 of 2015	A	2 hours
18.	The Prohibition of Indecent Advertisements Bill, 2015 by Dr. Kirit Premjibhai Solanki, M.P.	188 of 2015	A	2 hours
19.	The Closed Textile Mills Workers (Welfare and Rehabilitation) Bill, 2015 by Dr. Kirit Premjibhai Solanki, M.P.	182 of 2015	A	2 hours
20.	The Special Irrigation Development Fund (For Forest Areas) Bill, 2015 by Shri Sunil Kumar Singh, M.P.	191 of 2015	A	2 hours
21.	The Crop Insurance Bill, 2015 by Shri Ajay Misra 'Teni', M.P.	203 of 2015	A	2 hours
22.	The Motor Vehicles (Amendment) Bill, 2015 ( <u>Insertion of new section 136A</u> ) by Shri Dushyant Chautala, M.P.	217 of 2015	A	2 hours
23.	The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2015 by Shri Faggan Singh Kulaste, M.P.	204 of 2015	A	2 hours

1	2	3	4	5
24.	The Victims of Naxalite Acts of Violence (Relief and Rehabilitation) Bill, 2015 by Shri Sunil Kumar Singh, M.P.	201 of 2015	A	2 hours
25.	The Girl Child (Prevention of Commercialised Trafficking, Rehabilitation and Welfare) Bill, 2015 by Shri Sunil Kumar Singh, M.P.	190 of 2015	A	2 hours
26.	The Code of Criminal Procedure (Amendment) Bill, 2015 ( <u>Insertion of new section 199A</u> ) by Shri Bhartruhari Mahtab, M.P.	212 of 2015	A	2 hours
27.	The Drugs and Cosmetics (Amendment) Bill, 2015 ( <u>Insertion of new Chapter IIIA</u> ) by Shri Bhartruhari Mahtab, M.P.	216 of 2015	A	2 hours
28.	The Eradication of Malnutrition Bill, 2015 by Dr. Manoj Rajoria, M.P.	178 of 2015	A	2 hours
29.	The Fertilizer (Price Control) Bill, 2015 by Shri Rajesh Ranjan, M.P.	185 of 2015	A	2 hours
30.	The Prevention of Trafficking of Girl Child for Commercial Purposes Bill, 2015 by Shri Rajesh Ranjan, M.P.	221 of 2015	A	2 hours
31.	The Population Stabilization Bill, 2015 by Shri Rajesh Ranjan, M.P.	187 of 2015	A	2 hours
32.	The Special Financial Assistance to the State of Rajasthan Bill, 2015 by Shri Arjun Meghwal, M.P.	192 of 2015	A	2 hours

1	2	3	4	5
33.	The High Court of Rajasthan (Establishment of a Permanent Bench at Bikaner) Bill, 2015 by Shri Arjun Meghwal, M.P.	173 of 2015	A	2 hours
34.	The Integrated Child Development Services (Regularisation) Bill, 2015 by Shri Arjun Meghwal, M.P.	193 of 2015	A	2 hours
35.	The Food Safety and Standards (Amendment) Bill, 2015 ( <u>Insertion of new section 19A</u> ) by Shri Arjun Meghwal, M.P.	170 of 2015	A	2 hours
36.	The Rickshaw Pullers and Roadside Mechanics (Freedom to Earn Livelihood) Bill, 2015 by Shri Rajesh Ranjan, M.P.	222 of 2015	A	2 hours
37.	The Rainwater (Compulsory Harvesting) Bill, 2015 by Dr. Udit Raj, M.P.	179 of 2015	A	2 hours
38.	The Constitution (Amendment) Bill, 2015 ( <u>Amendment of article 51A</u> ) by Shri P.P. Chaudhary, M.P.	176 of 2015	A	2 hours
39.	The Constitution (Amendment) Bill, 2015 ( <u>Insertion of new article 324A</u> ) by Shri P.P. Chaudhary, M.P.	198 of 2015	A	2 hours

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## APPENDIX-II

(See para 5 of the Report)  
(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge recommended	Bill No.	Category recommended	Time
1	2	3	4	5
1.	The Indian Penal Code (Amendment) Bill, 2015 ( <u>Substitution of new sections for section 304A</u> ) by Shri Jagdambika Pal, M.P.	159 of 2015	<u>B</u>	2 hours
2.	The Writing of Medical Prescriptions in Capital Letters and Opening of Generic Medicines Shops Bill, 2015 by Shri C.R.Patil, M.P.	195 of 2015	B	2 hours
3.	The Constitution (Amendment) Bill, 2015 ( <u>Amendment of article 58</u> ) by Shri Nishikant Dubey, M.P.	171 of 2015	B	2 hours
4.	The Compulsory Teaching of Logic in Educational Institutions Bill, 2015 by Shri Daddan Mishra, M.P.	202 of 2015	B	2 hours
5.	The Constitution (Amendment) Bill, 2015 ( <u>Amendment of article 124</u> ) by Shri P.P. Chaudhary, M.P.	219 of 2015	B	2 hours
6.	The Constitution (Amendment) Bill, 2015 ( <u>Amendment of articles 217 and 224</u> ) by Shri P.P. Chaudhary, M.P.	220 of 2015	B	2 hours